



cognisance of the rights of the Appellant upon the ground between his house and that of the opposite party, and made no provision for them.

(b) The agreement N<sup>o</sup> 3 put in by the Plaintiff, and reserving certain rights to the Appellant, has not been allowed the effect due to it, and the result of the decree of the lower Court will be to deprive the Appellant of the benefits thereof.

The Court confirms the Decree of the Acting Judge with costs on Special Appellant.

Joseph Arnold  
Attorney for Appellant.

A. Marden

MEMORANDUM OF COSTS incurred in Special Appeal No. 506.

of 1864 against the decision of the Assistant Judge of the District of the *Stoukum* and disposed of on the 15<sup>th</sup> Sept 1864. by confirming the same with costs.

BY THE APPELLANT—

In the District.			
In the <i>Mousiff's Court</i> .....	5. 7. 2		
In the <i>Judges do.</i> .....	3. 5. 2		
In this Court.			8. 12. 4.
Stamp for Memorandum of Special Appeal .....	1. " "		
Stamps for copies of Decree and Judgment .....	2. 8. "		
Stamp for Vukeelutnama .....	2. " "		
Batta for Process and Postage .....	" 15. "		
Sectioner's Fee .....	1. 11. "		
Vukeel's Fee .....	" 7. 2.		8. 9. 2.
		Rupees.....	17. 5. 6.

BY THE RESPONDENT.

In the District.			
In the <i>Mousiff's Court</i> .....	10. 6. 2		
In the <i>Judges do.</i> .....	4. 15. 4		
In this Court.			15. 5. 6.
Stamp for Vukeelutnama .....	2.		
Vukeel's Fee .....	" 7. 2.		2. 7. 2
		Rupees.....	17. 12. 8.



*W. S. S. S.*  
For Acting Registrar

*W. S. S. S.*  
For Sealer  
The 15<sup>th</sup> day of September 1864.